

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3148
ANSWERED ON:30.08.2012
AUDIT OF OIL COMPANIES BY C AG
Abdulrahman Shri ;Gowda Shri D.B. Chandre

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the account of public sector oil companies are regularly audited by the Comptroller and Auditor General of India (C&AG);
- (b) if so, the findings of the C&AG regarding the finances of these companies during the last three audits;
- (c) whether the Government proposes to conduct a special audit of all these oil companies in view of their projected losses/under-recoveries;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R. P. N. SINGH)

- (a) Yes Madam. The accounts of oil Public Sector Undertakings (PSUs) are regularly audited by the Comptroller and Auditor General of India (C&AG) under clause (b) of sub-section (3) of Section 619 of the Companies Act, 1956.
- (b) As regards the findings of the C&AG audit of the major oil PSUs, namely, Oil & Natural Gas Corporation (ONGC), Indian Oil Corporation Limited (IOCL), Oil India Limited (OIL), Gas Authority of India Limited (GAIL) and Hindustan Petroleum Corporation Limited, there are no comments. However, the C&AG in respect of Bharat Petroleum Corporation Limited (BPCL) for audit period 2010-11 has commented on not including an amount of Rs. 87.45 crore in Profit & Loss Account, received from M/s Delhi Aviation Fuel Facility Private Limited (DAFFPL), New Delhi against transfer of fixed assets to them during 2010-11, the position on which has been intimated by BPCL to C&AG.
- (c) At present, there is no such proposal.
- (d) & (e) Do not arise.